ITEM NO.11 Court 5 (Video Conferencing) SECTION XVI

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No.8668/2021

(Arising out of impugned final judgment and order dated 22-04-2021 in CC No.38/2020 passed by the High Court at Calcutta)

ARVIND KUMAR NEWAR & ANR.

Petitioner(s)

VERSUS

HARSH VARDHAN LODHA & ORS.

Respondent(s)

(With appln.(s) for I.R. and IA No.75728/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.75730/2021-PERMISSION TO FILE LENGTHY LIST OF DATES and IA No.76086/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date: 12-07-2021 This petition was called on for hearing today.

CORAM:

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.

Mr. P. Chidambaram, Sr. Adv.

Mr. Janak Dwarkadas, Sr. Adv.

Mr. K.V. Vishwanathan, Sr. Adv.

Mr. Akhil Sibal, Adv.

Mr. Ajay Bhargava, Adv.

Ms. Vanita Bhargava, Adv.

Mr. Mahesh Agarwal, Adv.

Mr. Aakash Bajaj, Adv.

Ms. Trishala Trivedi, Adv.

M/s. Khaitan & Co.

For Respondent(s) Mr. Darius Khambata, Sr. Adv.

Mr. Abhrajit Mitra, Sr. Adv.

Mr. Debanjan Mandal, Adv.

Mr. Kunal Vajani, Adv.

Mr. Sanjiv Trivedi, Adv.

Mr. Kunal Mimani, AOR

Mr. Soumya Roy Chowdhury, Adv.

Mr. Sarvapriya Mukherjee, Adv.

Ms. Iram Hasan, Adv.

Mr. Sanket Sarawgi, Adv.

Ms. Mahima Cholera, Adv.

Mr. Shubhang Tandon, Adv.

Mr. Shahzeb Ahmed, Adv.

Mr. Shyam Divan, Sr. Adv.

Mr. Sumeer Sodhi, Adv.

UPON hearing the counsel the Court made the following O R D E R

- Having heard the learned senior counsel appearing on behalf of the contesting parties, we are not inclined to entertain the Special Leave Petition at the present stage, particularly, because the main appeals (APO Nos 89/2020, 90/2020, 91/2020, 95/2020 and 96/2020) are pending before the Calcutta High Court. However, we request the High Court to take up the appeals for expeditious disposal and to conclude the proceedings by 31 March 2022. In deciding the appeals, the High Court shall not consider itself bound by any observations which have been made in the course of determining whether or not to exercise its contempt jurisdiction.
- 2 Pending applications, if any, stand disposed of.

(CHETAN KUMAR) A.R.-cum-P.S. (SAROJ KUMARI GAUR)
BRANCH OFFICER